BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 89/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2017

Name of the Company:

Punjab National Bank.

V/s.

Siddhi Vinayak Logistics Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. ANIP A. GANDHI	ADYOCATE	APPLICANT	1.
2. Digant-trakked	ADvocate	PNB	
		Respondent	Bun
		5000	

ORDER

Learned Advocate Mr. Anip Gandhi present for Applicant/ Financial Creditor. Learned Advocate Mr. Digant Kakkad i/b Yug Law Chambers present for Respondent.

Objections filed.

It is noticed that column 7 of Part V of Form -1 has not been complied with.

Applicant Counsel who is present in Court is informed to rectify the above said defects and it amounts to notice under proviso to section 7(5) of the code.

List the matter on 07.09.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 31st day of August, 2017.